GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 24391/Leg.B1/2017/Law. 12th February, 2018

Dated, Thiruvananthapuram. 29th Makaram, 1193
23rd Magha, 1939.

The following Ordinance promulgated by the Governor of Kerala on
the 12th day of February, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.
ORDINANCE No. 12 OF 2018

THE MADRAS HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS (AMENDMENT) ORDINANCE, 2018

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2017 (31 of 2017) was promulgated by the Governor of Kerala on the 14th day of December, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 5th day of March, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;
Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:

1. Short title and commencement.—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 1st day of January, 2017.

2. Act XIX of 1951 to be temporarily amended.—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. Amendment of section 8C.—In sub-section (1) of section 8C of the principal Act, after the words “a Joint Secretary to Government”, the words, figure and letter “or a Deputy Commissioner in the abolished department, who is eligible to be promoted as Commissioner, as per the provision contained in section 19G” shall be inserted.


(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.